

[SHRI T. A. PAI]

damage that I have done by filling up the two vacancies. Therefore, there has been no Hold-bin Tughlak affair. Even Mr. Hanumanthaiya would have supported me if he was convinced that these people could earn their salaries by enlarging their tasks.

SHRI K. HANUMANTHAIYA (Bangalore): I want the hon. Members and the Minister not to drag my name into this controversy because there are records. My opinion is definite and I had written a letter to the Prime Minister also. I do not want to participate in complicated matters. I do not want to own any responsibility for any of the statements made by the Minister or the Members.

SHRI T. A. PAI: I take the entire responsibility for these appointments and I feel that I have done the right thing and I certify that these appointments will be in the best interests of administration.

श्री हुकम चंद कछवाय : मैं ने कंट्रॉलिंग स्टाल के बारे में पूछा था, उन के ठेके जो लोगों को दिए गए हैं वह ग्राउ-ग्राउ ठेके एक एक आदमी को दिए गए हैं और उन की मोनोपली है। रेलवे बोर्ड का आदेश है और पत्र गया है कि शेड्यूल्ड कास्ट के लोगों को यह दिए जाने चाहिए। उस के बारे में मैं मंत्री महोदय ने नहीं बताया।

सभापति महोदय : आप को जवाब वह देवेंगे।

बहुत से सवाल सदस्यों ने किए हैं। जिन के जवाब वह नहीं दे पाए हैं उन में जो

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इम्पॉर्टेंट सवाल होंगे उन के जवाब मंत्री महोदय आप लोगों को भेज देंगे।

Now, the question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 2, 4 to 10, 14 and 15."

The motion was adopted.

18.25 hrs.

APPROPRIATION (RAILWAYS)
NO. 4 BILL* 1972

THE MINISTER OF RAILWAYS (SHRI T. A. PAI): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the consolidated Fund of India for the services of the financial year 1972-73 for the purposes of Railways.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73 for the purposes of Railways."

The motion was adopted.

SHRI T. A. PAI: Sir, I introduce the Bill.

†Introduced with the recommendation of the President.

Sir, I beg to move† that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73 for the purposes of Railways, be taken into consideration.

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of India for the services of the financial year 1972-73 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-clause consideration. I will put all the clauses together to the vote of the House. The question is:

"That clauses 2, 3 and 1 stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and 1 were added to the Bill.

The schedule was added to the Bill.

The anacting formula and the title were added to the Bill. †

SHRI T. A. PAI: Sir, I beg to move: "That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

18.27 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 23, 1972/Agrahayana 2, 1894 (Saka)

†Moved with the recommendation of the President.